

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Thurs DAY THE *thirteenth* DAY OF October.
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN

AND

THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. *648/87*

Between:-

M. A. Khan,

.....Applicants.

And

1) *Senior Architect,*
Telecom, Chandralek Complex,
IV Floor, Secunderabad

2) *Chief Architect,*
Dept. of Telecommunication
Ashoka Road, New Delhi

.....Respondents.

Application under Section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to call for the connected records from the 1st respondent and quash the impugned order dt. 6-10-87 in proceedings NO. SAH/2/549 and other proceedings SAH/2/561, dt. 9-10-87 as the file of the Senior Architect, Telecom, Secunderabad and in pursuance thereof, and the applicant may be permitted to continue in the office of the 1st Respondent.

(PJC)

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ORIGINAL APPLICATION NO. 648 / 87
(ORDERS OF THE TRIBUNAL)
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The applicant is an Arch.Architect, Gr.II,
Telecommunications Department, Chandralok Complex,
Secunderabad. He has been transferred to Bangalore
by an order dated S.A.H./2/549 dated 6-10-1987 passed
by the first respondent. It is this order the appli-
cant questions in this application.

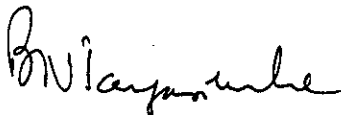
2. The applicant states that the first respondent
had asked the petitioner in the month of May, 1987
to submit his willingness whether he is willing to go
to Bangalore on promotion as Assistant Architect, Gr.I.
The applicant expressed his willingness to go to Ban-
galore on promotion. The applicant says that he is
now being transferred to Bangalore in the same post
on
and not/promotion. He has given reasons of domestic
difficulties in accepting this transfer. The applicant
made a representation against his transfer to the first
respondent and it was rejected by a letter dated 9-10-87.


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3. We have heard the Counsel for the applicant and Shri G. Parameswara Rao for Shri K. Jagannadha Rao, Central Government Standing Counsel, for the Respondents. ~~The~~ transfer is a part of the service conditions. Admittedly, the applicant was willing to go to Bangalore on promotion. He cannot now say that he ~~is~~ has got other problems to accept his transfer to Bangalore. When transfer is made in the exigencies of service, this Tribunal would not interfere in the matter. No other grounds have been raised by the applicant for establishing his legal right to continue in the present post. In the circumstances, we see no reason to admit this application. The application is accordingly dismissed at the admission stage.


(B.N. JAYASIMHA)
Vice-Chairman.


(D. SURYA RAO)
Member (Judl.)

15th October, 1987.